

I protest"—this is an absolute violation of the Rules of Procedure, it is a contempt of the House and the Speaker, and I cannot tolerate it (*Interruption.*) Hon. Members can go if they so like.

**Shri Mahanty:** Sir, it is not our intention to cast any aspersion on you or on the House. May I make one submission? You were pleased to observe that these adjournment motions will be held over and that we should discuss the matter with you at 2.30.

**Mr. Speaker:** Hon. Member flouted that, he did not agree then.

**Shri Mahanty:** We only made our submissions.

**Mr. Speaker:** Order, order. I have heard sufficiently; I have given all indulgence to hon. Members. They have made their statements, I have heard their leaders and also the followers. Under those circumstances, let us wait. Nothing is going to happen in two or three days. Let all the facts be placed before the House, and then we will certainly decide. It is not that what I decide today will be decided later on after two or three days. There is no hurry. Therefore, I request hon. Members to keep patient for sometime. There is nothing lost in that.

**Shri Yajnik:** There is no other alternative, Sir, for us but to walk out.

(*At this stage Shri Surendranath Dwivedy, Shri Yajnik and other Members of the Opposition left the House.*)

## PAPERS LAID ON THE TABLE

### APPROPRIATION ACCOUNTS OF GOVERNMENT OF DELHI

**Shri Morarji Desai:** Sir, I beg to lay on the Table, under Article 151(1) of the Constitution, a copy of the Appropriation Accounts of the Government

of Delhi, 1955-56 and the Audit Report, 1957. [*Placed in the Library. See No. LT-677/58.*]

### NOTIFICATIONS ISSUED UNDER SEA CUSTOMS ACT

**The Deputy Minister of Finance (Shri B. R. Bhagat):** Sir, I beg to lay on the Table, under sub-section (4) of Section 43B of the Sea Customs Act, 1878, a copy of each of the following notifications:—

- (1) G.S.R. No. 233, dated the 10th April, 1958, making certain amendment to the Customs Duties Drawback (Spectacle Frames) Rules, 1958.
- (2) G.S.R. No. 234, dated the 11th April, 1958.
- (3) G.S.R. No. 235, dated the 11th April, 1958, containing the Customs Duties Drawback (Chrome Leather Washers) Rules, 1958.
- (4) G.S.R. No. 238, dated the 14th April, 1958.
- (5) G.S.R. No. 239, dated the 14th April, 1958, containing the Customs Duties Drawback (Diesel Engines) Rules, 1958.

[*Placed in the Library. See No. LT-678/58.*]

### DELHI TERMINAL TAX RULES

**The Deputy Minister of Home Affairs (Shrimati Alva):** I beg to lay on the Table, under sub-section (2) of Section 479 of the Delhi Municipal Corporation Act, 1957, a copy of the Delhi Terminal Tax Rules, 1958, published in Notification No. 8/58-D.M. Cor., dated the 7th April, 1958.

[*Placed in the Library. See No. LT-679/58.*]

### ESTIMATES COMMITTEE

#### FIFTEENTH REPORT

**Shri Morarka (Jhunjhunu):** I beg to present the Fifteenth Report of the

[Shri Morarka]

Estimates Committee on the Ministry of Education and Scientific Research on the subject "Technical Education—Part II".

### ELECTION TO BODIES ON WHICH LOK SABHA IS REPRESENTED

#### ALL-INDIA COUNCIL FOR TECHNICAL EDUCATION

**The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir):** I beg to move:

"That in pursuance of clause i(f) of paragraph 3 of the Ministry of Education Resolution No. F.16-10/44-E.III, dated the 30th November, 1945, as amended from time to time, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the All-India Council for Technical Education."

**Mr. Speaker:** The hon. Members who are standing will kindly take their seats. The question is:

"That in pursuance of clause i(f) of paragraph 3 of the Ministry of Education Resolution No. F.16-10/44-E.III, dated the 30th November, 1945, as amended from time to time, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the All-India Council for Technical Education."

*The motion was adopted.*

#### GOVERNING COUNCIL OF INDIAN SCHOOL OF MINES AND APPLIED GEOLOGY, DHANBAD

**Shri Humayun Kabir:** I beg to move:

"That in pursuance of clause (xiv) of paragraph 4 of the Minis-

try of Steel, Mines and Fuel Resolution No. 315(1)/57-MIII, dated the 4th May, 1957, as amended from time to time, the Members of this House do proceed to elect, in such manner as the Speaker may direct, one Member from among themselves to serve as a member of the Governing Council of the Indian School of Mines and Applied Geology, Dhanbad."

**Mr. Speaker:** Order, order. Some hon. Members go away in protest and some other hon. Members do not care to sit. I am really surprised. What is this attitude? As soon as the Question Hour and some business is over, some Members leave. They feel that they have been sent by their electorate to represent them only for the Question Hour. I am really exceedingly sorry. Others are noting what exactly is happening here. So many people are there. The hon. Members and others must know that it is an education to be in this House. Let every hon. Member discharge his duties to the electorate properly. I am not casting aspersions. I am exceedingly sorry to note what exactly is happening in this House. The Central Hall,— I am going to abolish that with effect from tomorrow. Nobody shall go and sit in the Central Hall.

Now, the question is:

"That in pursuance of clause (xiv) of paragraph 4 of the Ministry of Steel, Mines and Fuel Resolution No. 315(1)/57-MIII, dated the 4th May, 1957, as amended from time to time, the Members of this House do proceed to elect, in such manner as the Speaker may direct, one Member from among themselves to serve as a member of the Governing Council of the Indian School of Mines and Applied Geology, Dhanbad."

*The motion was adopted.*